

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR AREENS JAI REALTY PRIVATE LIMITED OPERATING IN REAL ESTATE ACTIVITIES AT RZ-80-A-13 G/F TUGALKABAD EXTN. NEW DELHI SOUTH DELHI - 110019

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

- Name of the Corporate Debtor along with PAN/CIN/LLP No. **Areens Jai Realty Private Limited** PAN: ACCA644CP | CIN: U70101DL2002PTC105289
- Address of the registered office **RZ-80-A-13 G/F Tugalkabad Extn. South Delhi, New Delhi 110019**
- URL of website **https://aerensjairrealty.in/**
- Details of place where majority of fixed assets are located **Not Available**
- Installed capacity of main products/services **NA**
- Quantity & value of main products/services sold in last financial year **The company operates in the real estate sector, which means there are no products.**
- Number of employees/workmen **2**
- Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at: **Details can be sought through email at: cirp.ajrpl@gmail.com**
- Eligibility for resolution applicants under section 25(2)(h) of the Code is available at: **Details can be sought through email at: cirp.ajrpl@gmail.com**
- Last date for receipt of expression of interest **07/03/2024**
- Date of issue of provisional list of prospective resolution applicants **17/03/2024**
- Last date for submission of objections to provisional list **22/03/2024**
- Date of issue of final list of prospective resolution applicants **01/04/2024**
- Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants **22/03/2024**
- Last date for submission of resolution plans **21/04/2024 (Second extension of the CIRP period will be sought in due course, as the current CIRP period is set to expire on 25/02/2024)**
- Process email id to submit EOI **cirp.ajrpl@gmail.com**

Prabhakar Kumar
Resolution Professional for Areens Jai Realty Private Limited
Place: Delhi Regn. No.: IBB/IPA-002/IP-N00774/2018-2019/12373

HDFC BANK POSSESSION NOTICE APPENDIX IV [RULE 8(1)]

Whereas, the undersigned being the authorized officer of the HDFC Bank Ltd. under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notices, and calling upon to pay the amount within 60 days from the date of receipt of the said notice. Details are given as under:-

Customer Name	Description of the Immovable Property	13(2) Notice Date : 17/10/2023
1. M/s Adnath Enterprises Through Its Proprietor Sh. Ajpal Jain 2. Mr. Ajpal Jain S/o Sh. Ashok Kumar Jain 3. Mr. Ashok Kumar Jain S/o Late Sh. D. L. Jain 4. Ms. Payal Jain D/o Sh. Ashok Kumar Jain 5. Mrs. Rajni Jain D/o Sh. Vinod Kumar Jain	Mortgage Of Property Bearing Number- 127- F, Goyal Puri, Main Delhi-Meerut Road, Modi Nagar, Uttar Pradesh, Measuring 85.31 Sq. Yards, In The Name Of Mrs. Rajni Jain	Notice Amt.: Rs. 90,94,144/- Possession Date : 20-Feb-2024 Location : Modi Nagar Uttar Pradesh
1. M/s Raju Textiles Through Its Partners : Mrs. Anil Singh & Mrs. Radha Rani Singhal 2. Mr. Ankit Singhal S/o Late Sh. Lalpat Rai Singhal 3. Mrs. Radha Rani Singhal W/o Late Sh. Lalpat Rai Singhal 4. Mrs. Aanchal Singhal W/o Gaurav Singhal	Property No. 1: Residential Property No. 385, Total Area Is 350 Sq Yards 1/2 Part Of 700 Sq.yards, Part Of Khasra No. 715, Village-Sarna, Tehsil Modinagar, Ward No. 10, & 14, Mohalla Gandhi Colony, Muradnagar, Uttar Pradesh. (property Owned Mrs. Radha Singhal) Property No. 2: Residential Property No. 384, Total Area Is 350 Sq Yards 1/2 Part Of 700 Sq.yards, Part Of Khasra No. 715, Village-Sarna, Tehsil Modinagar, Ward No. 10, & 14, Mohalla Gandhi Colony, Muradnagar, Uttar Pradesh. (property Owned Mrs. Aanchal Singhal)	13(2) Notice Date : 30/09/2023 Notice Amt.: Rs. 1,43,41,054.94/- Possession Date : 20-Feb-2024 Location : Muradnagar Uttar Pradesh

The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned has taken possession of the property described herein above in exercise of powers conferred on him under sub-section (4) of section 13 of the Act read with rule 8 of the said Rules, on above mentioned dates. The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to charge of the HDFC Bank Ltd. for an amount of notices mentioned above and interest thereon together with expenses and charges etc. less amount paid, if any. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DATE :- 21.02.2024 Authorised Officer, HDFC Bank Ltd.

SYMBOLIC POSSESSION NOTICE

ICICI Bank Branch Office: ICICI Bank Ltd, 3rd Floor, Plot No- 23, New Rohtak Road, Karol Bagh, Delhi- 110005

Whereas The undersigned being the Authorized Officer of ICICI Bank Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Symbolic possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Bank Limited.

Sr. No.	Name of the Borrower/ Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice/ Amount In Demand Notice (Rs.)	Name of Branch
1.	Umesh Kumar/ Ashu/ LBNOD00002885329	Flat No 408, 4th Floor, (Without Roof Rights), Tower C. Star Rameshwaram, Nh 58, Raj Nagar Extension, Village Noor Nagar, Ghaziabad/ Feb 19, 2024	August 28, 2023 Rs. 18,99,953/-	Delhi/ NCR & Moradabad

The above-mentioned borrower(s)/ guarantor(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: February 21, 2024 Place: Moradabad Authorized Officer ICICI Bank Limited

"FORM INC-26"

General Notice pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014 Before the Regional Director Northern Region (In the matter of the Companies Act, 2013, Section 13(4) of Companies Act, 2013 and Rule 30(5)(a) of the Companies (Incorporation) Rules, 2014 AND In the matter of VERVE INFRABUILD PRIVATE LIMITED (CIN : U70102DL2009PTC179611) having its registered office at 51/35, First Floor, Old Rajinder Nagar, New Delhi-110060

Notice is hereby given to the General Public that the company proposes to make application to the Regional Director, Northern Region under section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General meeting held on Monday 19th February, 2024 to enable the company to change its Registered office from "National Capital Territory of Delhi" to the "State of Uttar Pradesh".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, B-2 Wing, 2nd Floor, Pt. Deendayal Anandoyaya Bhawan, CGO Complex, New Delhi-110003, within fourteen days from the date of publication of this notice with a copy of the applicant company at its registered office at the address mentioned below.

For Verve Infra Build Pvt Ltd
Date : 21.02.2024 Gagnish Arora Director
Place : New Delhi DIN : 02198879
Registered Office : 51/35, First Floor, Old Rajinder Nagar, New Delhi-110060

CAPRI GLOBAL CAPITAL LIMITED

Registered & Corporate Office : 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai-400013
Circle Office :- 9B, 2nd Floor, Pusa Road, New Delhi - 110060

APPENDIX IV POSSESSION NOTICE (for immovable property)

Whereas, the undersigned being the Authorized Officer of Capri Global Capital Limited (CGCL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorised Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s)/Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of CGCL for an amount as mentioned herein under with interest thereon.

S. No.	Name of the Borrower(s) / Guarantor(s)	Description of Secured Asset (Immovable Property)	Demand Notice Date & Amount	Date of Possession
1.	(Loan Account No. LNCGGDEL000006422 of our Delhi Branch) (Loan Account No. LNMPEU4000093239 of our Netaji Subhash Place Branch) (Loan Account No. LNLBAZD000051613 of our Azadpur Branch) Dindayal Agrawal (Borrower) M/s Agrawal DD & Associates (Through its Partner), Pulkrit Agrawal, Mrs. Pooja Agrawal (Co-Borrower)	All that Piece and Parcel of Property bearing Flat No. 102 area admeasuring 133.98 Sq. Meter, in layout of Mahavir CGHS Ltd., built on Plot No. 5A, Sector 22, Dwarka, Delhi-110075.	13-12-2023 Rs. 22535664/-	20-02-2024

Place: DELHI / NCR Date : 21-FEB-2024 Sd/- (Authorised Officer) For Capri Global Capital Limited (CGCL)

SYMBOLIC POSSESSION NOTICE

ICICI Home Finance Registered office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai- 400051
Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kuria Road, Andheri East, Mumbai- 400059
Branch Office: 307/1, 1st floor, Bishnoi Tower, Mangal Purna Road, Opposite Apex Tower, Meerut-240002

Whereas The undersigned being the Authorized Officer of ICICI Home Finance Company Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Home Finance Company Limited.

Sr. No.	Name of the Borrower/ Co-borrower/ Loan Account Number	Description of Property/ Date of Possession	Date of Demand Notice/ Amount In Demand Notice (Rs.)	Name of Branch
1.	Shahjad, (Borrower), Shaista Pravin (Co-Borrower) LHMRT00001510015.	Part Of House No 1280 Mohalla Laddhawala Ultri Sahabuddinpur Bahar Hadud Muzaffarnagar 0 Muzaffarnagar Uttar Pradesh 251001 (Ref LAN No. LHMRT00001510015) Bounded By: North: Rest Part of House No. 1280, south: 10 Ft Wide Road, East: House of Gulsher, West: 9 Ft Wide Lane./ Date of Possession- 17-Feb-24	14-11-2023 Rs. 9,44,585/-	Meerut-B

The above-mentioned borrower(s)/ guarantor(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date : February 21, 2024 Place: Muzaffarnagar Authorized Officer ICICI Home Finance Company Limited

"FORM NO. INC-26"

[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014] Advertisement to be published in the Newspaper for change of registered office of the company from one state to another BEFORE THE CENTRAL GOVERNMENT, REGIONAL DIRECTOR, NORTHERN REGION, NEW DELHI

In the matter of the Companies Act, 2013, Section 13(4) of Companies Act, 2013 and Rule 30(5)(a) of the Companies (Incorporation) Rules, 2014 AND In the matter of LEASE PLAN INDIA PRIVATE LIMITED Registered Office: Ground Floor, C4C/332, Janakpuri, New Delhi-110058

Notice is hereby given to the General Public that the company proposes to make application to the Central Government, Regional Director, Northern Region Bench, New Delhi under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General meeting held on Tuesday 13th February, 2024 at 12 P.M. at its Corporate Office to enable the company to change its Registered office from the state of "National Capital Territory of Delhi to the State of Maharashtra, at Mumbai".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the B-2 Wing, 2nd Floor, Pt. Deendayal Anandoyaya Bhawan, CGO Complex, New Delhi-110003, within (14) Fourteen days of the date of publication of this notice with a copy of the applicant company at its registered office at the address mentioned below.

LEASE PLAN INDIA PRIVATE LIMITED
Date : 21.02.2024 Prashant Puntambekar Whole-Time Director
Place : New Delhi DIN : 07699941

JANA SMALL FINANCE BANK

(A scheduled commercial bank) Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071.

Regional Branch Office: 16/12, 2nd Floor, W.E.A, Arya Samaj Road, Karol Bagh, Delhi-110005.

DEMAND NOTICE UNDER SECTION 13(2) OF SARFAESI ACT, 2002.

Whereas you the below mentioned Borrower's, Co-Borrower's, Guarantor's and Mortgagors have availed loans from Jana Small Finance Bank Limited, by mortgaging your immovable properties. Consequently to default committed by you all, your loan account has been classified as Non performing Asset, whereas Jana Small Finance Bank Limited being a secured creditor under the Act, and in exercise of the powers conferred under section 13(2) of the said Act read with rule 2 of Security Interest (Enforcement) Rules 2002, issued Demand notice calling upon the Borrower's/ Co-Borrower's/ Guarantor's/ Mortgagors as mentioned in column No.2 to repay the amount mentioned in the notices with future interest thereon within 60 days from the date of notice, but the notices could not be served on some of them for various reasons.

Sr. No.	Name of Borrower/ Co-Borrower/ Guarantor/ Mortgagor	Loan Account No. & Loan Amount	Details of the Security to be enforced	Date of NPA & Demand Notice date	Amount Due in Rs. / as on
1	1) Mr. Sanjeev Kumar (Applicant), 2) Mrs. Meena (Co-Applicant)	Loan Account No. 30809420000200 Rs.23,00,000/-	Details of Secured Assets: Hypothecated Moveable Assets: All that piece and parcel of the immovable property bearing Khasra No.592, Area Measuring 75 Sq.yards, Situated at Village Chhipyana Buzurg, (Crossing Railway Line) Pargana & Tehsil Dadr, District Gautam Budh Nagar. Owned by Mrs. Meena, W/o. Sanjeev Kumar. Bounded as: East: Other's Plot, West: Rasta 20 Ft. wide, North: Other's Plot, South: Rukhana's Plot.	Date of NPA: 01.02.2024 Demand Notice Date: 19.02.2024	Rs.23,28,621/- (Rupees Twenty Three Lakh Twenty Eight Thousand Six Hundred and Twenty One Only) as of 16-02-2024

Notice is therefore given to the Borrower/ Co-Borrower/ Guarantor & Mortgagor as mentioned in Column No.2, calling upon them to make payment of the aggregate amount as shown in column No.6, against all the respective Borrower/ Co-Borrower within 60 days of Publication of this notice as the said amount is found payable in relation to the respective loan account as on the date shown in Column No.6. It is made clear that if the aggregate amount together with future interest and other amounts which may become payable till the date of payment, is not paid, Jana Small Finance Bank Limited shall be constrained to take appropriate action for enforcement of security interest upon properties as described in Column No.4. Please note that this publication is made without prejudice to such rights and remedies as are available to Jana Small Finance Bank Limited against the Borrower's/ Co-Borrower's/ Guarantor's/ Mortgagors of the said financials under the law, you are further requested to note that as per section 13(13) of the said act, you are restrained/ prohibited from disposing of or dealing with the above security or transferring by way of sale, lease or otherwise of the secured asset without prior consent of Secured Creditor.

Date: 21.02.2024, Place: Delhi NCR Sd/- Authorised Officer, For Jana Small Finance Bank Limited

ADITYA BIRLA HOUSING FINANCE LIMITED

Registered Office- Indian Rayon Compound, Veraval, Gujarat - 362266
Branch Office- G-Corp Tech Park, 8th floor, Kasar Vadavali, Ghodbunder Road, Thane, MH-400601

DEMAND NOTICE

(under Rule 3 (1) of Security Interest (Enforcement) Rules, 2002)

SUBSTITUTED SERVICE OF NOTICE U/s 13 (2) OF SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

Notice is hereby given to the borrowers as mentioned below that since they have defaulted in repayment of the Credit facility availed by them from Aditya Birla Housing Finance Limited (ABHFL), their loan accounts have been classified as Non-Performing Assets in the books of the Company as per RBI guidelines thereto. Thereafter, ABHFL has issued demand notices under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) on the last known addresses of the said borrowers thereby calling upon and demanding from them to repay the entire outstanding amount together with further interest at contractual rate on the aforesaid amount and incidental expenses, cost, charges etc. as stated in the said demand notices. However, the demand notice is also being served by way of publication, as per Rule 3 of the Security Interest (Enforcement) Rules, 2002 (SARFAESI Rules).

Sr. No.	Name and Address Borrower/ Co-Borrower and Guarantor / Co-Guarantor & Loan A/C No.	NPA Date	Date of Demand Notice	Amount due as per Demand Notice / as on Date
1	1. PADAM CHAND Plot No. B-9/6, First Floor Front Side Left Hand Side Without Roof, Ghaziabad, Rights Dif Ankur Vihar, Village Sadullabad, Pargana Tehsil Loni, Loni S.O., Ghaziabad, Uttar Pradesh-201102. 2. HIMANSHU Plot No. B-9/6, First Floor Front Side Left Hand Side Without Roof, Ghaziabad, Rights Dif Ankur Vihar, Village Sadullabad, Pargana Tehsil Loni, Loni S.O., Ghaziabad, Uttar Pradesh-201102. 3. SUMAN Plot No. B-9/6, First Floor Front Side Left Hand Side Without Roof, Ghaziabad, Rights Dif Ankur Vihar, Village Sadullabad, Pargana Tehsil Loni, Loni S.O., Ghaziabad, Uttar Pradesh-201102. 4. PADAM CHAND E-1/173, Gali No. 6, Pusta No. 4, Sonia Vihar East Delhi, North East Delhi, Delhi-110094. 5. PADAM CHAND C/O Mancare Health Pvt. Ltd. 1st Floor, Killa No. 32/17 B-0. 24/1, 7-11, Kundli Sub Tehsil- Rai, Behind Pamani Hospital Sonapat, Haryana-131028. 6. HIMANSHU E-1/173, Gali No. 6, Pusta No. 4, Sonia Vihar East Delhi, North East Delhi, Delhi-110094. 7. HIMANSHU C/O Genepic Point 1515-17, 2nd Floor, Shankar Niwas Bhagirathi Palace, Delhi-110006. 8. SUMAN E-1/173, Gali No. 6, Pusta No. 4, Sonia Vihar East Delhi, North East Delhi, Delhi-110094. Loan Account No. LNDEL0HL11220151130 & LNDEL0HL11220151132	08.02.2024	15.02.2024	Rs. 14,45,582/- (Rupees Fourteen Lakh Forty Five Thousand Five Hundred Eighty Two Only) by way of outstanding principal, accrued late charges) and interest till 13.02.2024

DESCRIPTION OF IMMOVABLE PROPERTY/PROPERTIES MORTGAGED: All that Piece and Parcel Of The Residential Property On First Floor, Mig./ Front Side Left Hand Side, (Without Roof Rights), Admeasuring 585 Sq. Ft. IE. 54.35 Sq. Mtrs., I.E. 65 Sq. Yds., On Plot Bearing No. B-9/6, Block B, Measuring Plot Area Of 200 Sq. Yard Situated At Ghaziabad, Situated At Residential Colony Dif Ankur Vihar, Hadabst Village Sadullabad, Pargana Loni, Loni S.O., Tehsil Ghaziabad, Uttar Pradesh-201102, And Bounded By: North: Plot No. B-9/7 East - 12 Mtrs. Wide Road West: Plot No. B-6/7 South: Plot No. B-9/5

We hereby call upon the borrower stated herein to pay us within 60 days from the date of this notice, the outstanding amount (s) together with further interest thereon plus cost, charges, expenses, etc. thereto failing which we shall be at liberty to enforce the security interest including but not limited to taking possession of and selling the secured asset entirely at your risk as to the cost and consequences.

Please note that as per section 13(13) of the SARFAESI Act, all of you are prohibited from transferring by way of sale, lease or otherwise, the aforesaid secured assets without prior written consent of the Company. Any contravention of the said section by you shall invoke the penal provisions as laid down under section 29 of the SARFAESI Act and / or any other legal provision in this regard.

Please note that as per sub-section (8) of section 13 of the Act, if the dues of ABHFL together with all costs, charges and expenses incurred by ABHFL are tendered to ABHFL at any time before the date fixed for sale or transfer, the secured asset shall not be sold or transferred by ABHFL and no further step shall be taken by ABHFL or transfer or sale of that secured asset.

Date: 29.02.2024 Place: DELHI Sd/- Authorised Officer (Aditya Birla Housing Finance Limited)

INDIAN OVERSEAS BANK

E-Auction UNDER SARFAESI Act, 2002. On 25.03.2024

Sale of Immovable property/ies mortgaged to Bank under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 54 of 2002) Whereas the Authorised Officer of Indian Overseas Bank has taken possession of the following property/ies pursuant to the notice issued under Section 13(2) of the Security Interest (Enforcement) Rules 2002 in the following loan account with right to sell the same on "AS IS WHERE IS BASIS AND AS IS WHAT IS BASIS" for realisation of Bank's dues plus interest as details hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(4) of the said Act proposes to realise the Bank's dues by sale of the said property/ies. The sale will be done by the undersigned through e-auction platform provided at the Web Portal (<https://www.mstcecommerce.com/auctionhome/ibapi>).

S. No.	Branch	Name of the Account	Bank Dues as on	Securities	Reserve Price	EMD/ Bid Multiplier	Branch Contact Details
1.	SME Saharanpur Branch (2981) Delhi Road Saharanpur-247001	1. Nafees S/o Zaheer Ahmad (Borrower) Azad Colony, Gali, Gotesah Saharanpur 247001 (UP) 2. Zaheer Ahmad S/o Shareef Ahmad (Co-Borrower) Azad Colony, Gali, Gotesah Saharanpur 247001 (UP)	Rs. 13,30,555.25 as on 14.02.2024	Property measuring 14.29 sq yard Situated at House no. 13/2299 (old no. 13/1261/1), Macchi Bazaar (Mahaveer Bazar) Saharanpur in the name of Sh. Zaheer Ahmad, Bounded By: North: Goel Market, South: Road, East: Shop of Khalid, West: Shop of Wazeer	Rs. 27,01,000/- (inclusive of Tax)	Rs. 2,70,100/- (Bid Multiplier Rs. 25000)	INDIAN OVERSEAS BANK SME SAHARANPUR BRANCH (2981) DELHI ROAD SAHARANPUR-247001 Phone 9368413176 Email: iob2981@iob.in

Date of E-Auction 25.03.2024 Time of E-Auction : 11.00am to 1.00pm with auto extension of Ten minutes till sale is completed. EMD may be deposited till 22.03.2024 (5.00pm)

The e-auction is being held on "AS IS WHERE IS" and "AS IS WHAT IS" BASIS. To the best of knowledge and information of the Authorised Officer, there are no encumbrance on the properties placed on auction. Outstanding Dues of Local Self Government (property tax, water Sewerage, Electricity Bills etc.) to be Ascertained and borne by bidder However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of property/ies & inspect & satisfy themselves. Properties can be inspected on 19.03.2024 Between 11:00 A.M. to 04:00 PM (with prior appointment from bank)

The intended bidders who have deposited the EMD and require assistance in creating Login ID & Password, uploading data, submitting bid, training on e-bidding process etc. May contact authorised representative of e-auction service provider (<https://www.mstcecommerce.com/auctionhome.ibapi>)

FOR DETAILED TERM AND CONDITIONS PLEASE VISIT WEBSITE <https://www.mstcecommerce.com/auctionhome.ibapi>
This Notice is also to be treated as 30 days Statutory sale notice (Subsequent sale) to borrower and Guarantors (L/Rs) Under Rule 8(6) Security Interest (Enforcement), Rules 2002

Date: 20.02.2024 Place: SAHARANPUR Authorised Officer Indian Overseas Bank

Regional Office: Building No. 80, First Floor, Near BSNL Office, Tejgarhi Crossing, Meerut -250005. Ph. 0121-2761701, 2762124. Fax: 2761703

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF PROPERTIES.

Whereas the Authorised Officer of Indian Overseas Bank has taken possession of the following property/ies pursuant to the notice issued under Section 13(2) of the Security Interest (Enforcement) Rules 2002 in the following loan account with right to sell the same on "AS IS WHERE IS BASIS AND AS IS WHAT IS BASIS" for realisation of Bank's dues plus interest as details hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(4) of the said Act proposes to realise the Bank's dues by sale of the said property/ies. The sale will be done by the undersigned through e-auction platform provided at the Web Portal (<https://www.mstcecommerce.com/auctionhome/ibapi>).

The e-auction is being held on "AS IS WHERE IS" and "AS IS WHAT IS" BASIS. To the best of knowledge and information of the Authorised Officer, there are no encumbrance on the properties placed on auction. Outstanding Dues of Local Self Government (property tax, water Sewerage, Electricity Bills etc.) to be Ascertained and borne by bidder However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of property/ies & inspect & satisfy themselves. Properties can be inspected on 19.03.2024 Between 11:00 A.M. to 04:00 PM (with prior appointment from bank)

The intended bidders who have deposited the EMD and require assistance in creating Login ID & Password, uploading data, submitting bid, training on e-bidding process etc. May contact authorised representative of e-auction service provider (<https://www.mstcecommerce.com/auctionhome.ibapi>)

FOR DETAILED TERM AND CONDITIONS PLEASE VISIT WEBSITE <https://www.mstcecommerce.com/auctionhome.ibapi>
This Notice is also to be treated as 30 days Statutory sale notice (Subsequent sale) to borrower and Guarantors (L/Rs) Under Rule 8(6) Security Interest (Enforcement), Rules 2002

Date: 20.02.2024 Place: SAHARANPUR Authorised Officer Indian Overseas Bank

HDFC BANK

HDFC Bank Limited

Branch: The Capital Court, Munirka, Outer Ring Road, Olof Palme Marg, New Delhi-110067, Tel: 011-41596676/568 CIN L65920MH1994PLC080618 Website: www.hdfcbank.com

E-AUCTION SALE NOTICE (Sale through e-bidding only)

E Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) indicated in Column (A) that the below described immovable property(ies) described in Column (C) mortgaged/charged to the Secured Creditor, the constructive/ physical possession of which has been taken as described in column (D) by the Authorised Officer of HDFC Bank Limited (erstwhile HDFC Limited having amalgamated with HDFC Bank Limited by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023) (HDFC) Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" as per the details mentioned below:

Notice is hereby given to Borrower /Mortgagor(s) / legal heirs, legal representatives (whether known or unknown), executor(s), administrator(s), successor(s) and assign(s) of the respective Borrower(s)/ Mortgagor(s) (since deceased), as the case may be, indicated in Column (A) under Rule 8(6) of the Security Interest (Enforcement) Rules 2002.

For detailed terms and conditions of the sale, please refer to the link provided in HDFC Secured Creditor's website i.e. www.HDFCBANK.Com

(A)	(B)	(C)	(D)	(E)	(F)	(G)	(H)	(I)	(J)
Names of Borrower(s)/ Mortgager(s)	Outstanding dues to be recovered (Secured Debt)*	Description of the Immovable Property / Secured Asset	TYPE OF POSSESSION	DATE & TIME OF INSPECTION	Reserve Price (Rs.)	Last date & time of submission of bid	Earnest money deposit	Bid Incremental Rate	Date of Auction and time
MR RAVISH MALHOTRA & MR RAMESH KUMAR MALHOTRA	Rs. 19,95,145/- (Rupees Nineteen Lakh Ninety Five Thousand One Hundred and Forty Five Only) as on 31-MAR -2017*	PLOT No. 143, ADMEASURING 418.17 SQ MTRS WITH HOUSE CONSISTING OF 1 ROOM, 1 HALL, 1 KITCHEN, 1 TOILET, SITUATED AT PP TOWN BUILT UP, AGRA MATHURA HIGHWAY, AGRA, UTTAR PRADESH AND CONSTRUCTION THEREON PRESENT AND FUTURE	Physical Possession	26-FEB-2024 from 11 AM to 3 PM	Rs. 17,00,000/- (Rupees Seventeen Lakh Only)	08-MAR-2024 BEFORE 5 PM	10% of the Bid Amount	Rs. 10,000/- (Rupees Ten Thousand Only)	11-MAR-2024 from 02 PM to 02:30 PM

*Together with further interest @ 18% p.a. as applicable, incidental expenses, costs, charges etc. incurred up to the date of payment and / or realisation thereof.

To the best of knowledge and information of the Authorized Officer of HDFC, there are no encumbrances in respect of the above immovable properties / Secured Assets. However, the prospective bidders are requested to independently ascertain and verify the same.

Matex Net Pvt Ltd would be assisting the Authorized Officer in conducting the auction through an e-bidding process. For any assistance related to inspection of the property, or for obtaining the Bid document and for any other queries, please get in touch with Matex Net Pvt Ltd, Mr. Vikas Kumar - 9650387768, Mr. Vijay -7200538774, Email: solutions@matexnet.com, Mr. S Raju - 9150757333, Email: raju.s@matexnet.com or visit their website at <https://assets.matexauctions.com/> or Mr. Aju Ashok Authorised Officer, HDFC Bank Ltd. (Mobile No. 9971380421), Mr. Prasun Parasar (Mobile No. 9560444634) and Mr Amit Roy (Mobile No. 9174825582) during office hours from 9:30 AM to 5:30 PM.

The Bid Document can be collected / obtained from the Authorized Officer of HDFC Bank Ltd having his office at 2ND FLOOR, THE CAPITAL COURT, MUNIRKA, OLOF PALME MARG, OUTER RING ROAD, NEW DELHI-110067 or directly from M/s Matex Net Pvt Ltd, No: 37/22, Chamiers Towers, 6th floor, Chamiers Road, Teynampet, Chennai - 600018.

The secured asset is being sold on "AS IS WHERE IS" and "AS IS WHAT IS" basis.

Date: 20-FEB-2024 Place: NEW DELHI Sd/- Authorised Officer

Regd. Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400013

